

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 12/RP/2016  
IN  
PETITION No.37/TT/2014**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Hearing :05.04.2016  
Date of Order :25.04.2016**

**In the matter of:**

Review of Commission's order dated 22.1.2016 in Petition No. 37/TT/2014 in the matter of approval of transmission tariff for (a) Asset-1 : Kurnool-Raichur 2nd 765 kV S/C line and extension of Kurnool 765/400 kV and Raichur 765/400 kV Sub Stations and (b) Asset-2 : 1500MVA, 765/400 kV ICT # 2 and 240 MVAR reactor alongwith the associated bays at 765/400 kV Nellore PS and (C) MVA, 765/400 kV ICT #3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS under "Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region" under section 94(1)(f) of Electricity Act 2003 read with regulation 103 of CERC (Conduct of Business) regulation 1999, for tariff block 2009-14.

**And in the matter of:**

**Power Grid Corporation of India Limited**

"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),  
Kaveri Bhawan, Bangalore-560 009



2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO),  
VidyutSoudha, Hyderabad-500 082.
3. Kerala State Electricity Board (KSEB),  
Vaidyuthi Bhavanam,  
Pattom, Thiruvananthapuram-695 004.
4. Tamilnadu Electricity Board (TNEB)  
NPKRR Maaligai, 800, Anna Salai,  
Chennai-600 002.
5. Electricity Department,  
Government of Goa  
Vidyuti Bhawan, Panji  
Goa 403001
6. Electricity Department,  
Government of Pondicherry,  
Pondicherry-605 001.
7. Eastern Power Distribution Company of  
Andhra Pradesh Ltd. (APEPDCL),  
APEPDCL, P&T Colony,  
Seethmmadhara, Vishakhapatnam,  
Andhra Pradesh.
8. Southern Power Distribution Company of  
Andhra Pradesh Ltd. (APSPDCL),  
Srinivasasa Kalyana Mandapam Backside,  
Tiruchanoor Road, Kesavayana Gunta,  
Tirupati-517 501.
9. Central Power Distribution Company of  
Andhra Pradesh Ltd. (APCPDCL),  
Corporate Office, Mint Compound,  
Hyderabad-500 063, Andhra Pradesh
10. Northern Power Distribution Company of  
Andhra Pradesh Ltd. (APNPDCL),  
Opp. NIT Petrol Pump,  
Chaitanyapuri, Kazipet,  
Warangal-506 004, Andhra Pradesh



11. Bangalore Electricity Supply Company Ltd.  
(BESCOM), Corporate Office, K. R. Circle,  
Bangalore-560 001.
12. Gulbarga Electricity Supply Company Ltd. (GESCOM),  
Station Main Road, Gulbarga, Karnataka.
13. Hubli Electricity Supply Company Ltd. (HESCOM),  
Navanagar, PB Road,  
Hubli, Karnataka.
14. MESCOM Corporate Office,  
Paradigm Plaza, AB Shetty Circle,  
Mangalore-575 001.
15. Chamundeswari Electricity Supply Corporation Ltd.  
(CESC), # 927, L J Avenue, Ground Floor,  
New Kantharaj Urs Road, Saraswatipuram,  
Mysore-570 009, Karnataka

**.....Respondents**

**For petitioner** : Shri Anand K. Ganesan, Advocate, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri S.K.Venkatesan, PGCIL  
Shri Subhash C. Taneja, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL

**For respondents** : None

**Interim Order**

This application has been made by the petitioner, Power Grid Corporation of India (PGCIL), for review of order dated 22.1.2016 in Petition No 37/TT/2014.



2. The Commission in the said order had determined the transmission tariff for the period 2009-14 in respect of : (a) Asset-1 : Kurnool-Raichur 2nd 765 kV S/C line and extension of Kurnool 765/400 kV and Raichur 765/400 kV Sub Stations and (b) Asset-2: 1500MVA, 765/400 kV ICT # 2 and 240 MVAR reactor alongwith the associated bays at 765/400 kV Nellore PS and (c) MVA, 765/400 kV ICT #3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS. These assets formed part of "Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region" (hereinafter refer to as the "Scheme"). The scheme also includes some other assets which were subject matter of Petition No. 245/TT/2014.

3. The learned counsel for the petitioner submitted that the Commission in Petition No. 37/TT/2014 observed that some of the assets covered in Petition No. 245/TT/2014 had not been commissioned within the timeline specified in the 2009 Tariff Regulations and accordingly additional RoE of 0.5% was not allowed for the assets covered in Petition No. 37/TT/2014. Learned counsel submitted that all the assets covered under the scheme were commissioned within the overall timeline specified in the 2009 Tariff Regulations and therefore, disallowance of additional RoE is an error apparent which is required to be modified through review.

4. We have considered the submission of the learned counsel. Admit the petition and issue notice to the respondents.



5. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 18.4.2016. The respondents shall file their replies by 2.5.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 12.5.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

6. The review petition shall be listed for hearing on 17.5.2016.

Sd/-  
**(Dr. M.K. Iyer)**  
Member

Sd/-  
**(A.S. Bakshi)**  
Member

Sd/-  
**(A.K. Singhal)**  
Member

Sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

